

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 45/82-ALC4/2010 MEETING DATE : 08.02.2011

The Meeting No.45/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 08.02.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, I.A., Department of C&PC
2. Shri Shaish Kumar, IA, DIPP
3. Shri D.N. Mathur, Dy.I.A, Department of Pharmaceuticals
4. Shri K.C. Kumar, Pharmexcil
5. Shri Krishan Kumar, Dy. DGFT
6. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.43/82 dated 25.01.2011 were ratified by the Committee.

Case No. B-375	M/s Kopran Ltd.
Norms Committee Meeting No. 45/11	F.No.01/82/050/01818/AM07/DES-III
Meeting Date 08.02.2011	RA F.No. 03/94/040/01416/AM07
Adv. Lic. No.0310423486 dated 16.03.2007	
Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.	

Case No. B-376	M/s Kopran Ltd.
Norms Committee Meeting No. 45/11	F.No.01/82/050/01601/AM09/DES-III
Meeting Date 08.02.2011	RA F.No. 03/94/040/00986/AM09
Adv. Lic. No.0310504570 dated 30.01.2009	
Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.	

Case No. B-377	M/s Merit Healthcare Pvt. Ltd.
Norms Committee Meeting No. 45/11	F.No.01/82/050/01690/AM09/DES-III
Meeting Date 08.02.2011	RA F.No. 03/95/040/00909/AM09
Adv. Lic. No.0310509173 dated 25.02.2009	
Committee considered case as per agenda and observed that the representative of the firm appeared before the Committee for personal hearing in 35/11 meeting held on 30.11.2010 and he was asked to furnish copy of DML duly amended from the Drug Authority, but the same has not been received and in absence of revised DML, norm can not be revised. It was, therefore, decided to reject the case.	

Case No. B-378	M/s Deepak Nitrile Ltd.
Norms Committee Meeting No. 45/11	F.No.01/82/162/00651/AM07/DES-III
Meeting Date 08.02.2011	
Committee considered case as per agenda and decided to call the firm for personal hearing on 08.03.2011. Accordingly, case was deferred for 08.03.2011.	

Case No. B-379	M/s Srinu Pharmaceuticals Ltd.
Norms Committee Meeting No. 45/11	F.No.01/83/050/01679/AM04/DES-III
Meeting Date 08.02.2011	RA F.No. 09/24/040/00376/AM04
Adv. Lic. No.0910017292 dated 30.01.2004	
Committee considered case as per agenda and observed that the firm was called for personal hearing, but they have sought postponement of PH for 22.02.2011. It was, therefore, decided to call the firm for personal hearing on 22.02.2011. Accordingly, case was deferred for 22.02.2011.	

Case No. B-380	M/s Divi's Laboratories Ltd.			
Norms Committee Meeting No. 45/11	F.No.01/82/050/00553/AM08/DES-III F.No.01/82/050/00553/AM08/DES-III			
Meeting Date 08.02.2011	RA F.No. 03/94/040/01106/AM09			
Adv. Lic. No.0910032640 dated 10.01.2008 Adv. Lic. No.0910035511 dated 01.10.2008				
Committee considered the case as per agenda and in light of earlier decision taken in 14/82 meeting held on 06.07.2010 and in consultation with Technical Authority present in the meeting decided to revise the norms as per details below:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cyclopentadecanolide (Recrystallised)	1 Kg.	1.	Cyclopentadecanolide (technical grade) (purity NMT 98.5%)	1.075 kg
		2.	Methanol	2.00 kg
RA Concerned may take further necessary action as per above decision of NC.				

Case No. B-381	M/s Morepen Laboratories Ltd.
Norms Committee Meeting No. 45/11	F.No.01/82/050/00207/AM11/DES-III
Meeting Date 08.02.2011	RA F.No. 05/24/040/00052/AM11
Adv. Lic. No.0510264145 dated 12.05.2010	
The Committee considered the case as per agenda. The representatives of the firm appeared for personal	

hearing before the Committee and explained the case. They informed the Committee that they have manufactured Atorvastatin Calcium through other route but NC has fixed the norms taking different route.

After detailed deliberations and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/78/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to revise the norms as per details below or as applied by the firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Atorvastatin Calcium	1 Kg.	1.	4-Fluoro-(Alpha)-(2-Methyl-1-Oxopropyl)-Gamma-oxo-N-(Beta)-Diphenyl Benzene Butanamide	1.15 kg
		2.	(4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1,3-dioxane-4-Acetate	1.003 kg
		3.	Methylene Chloride	8.55 kg
		3.	Diisopropyl ether	7.44 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B-382	M/s Benzo Petro International Ltd.
Norms Committee Meeting No. 45/11	F.No.01/82/050/00381/AM01/DES-III
Meeting Date 08.02.2011	RA F.No. 03/24/040/00428/AM01
Adv. Lic. No.0310046243 dated 21.07.2000	

Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.14010/11/2008/Ch.II dated 22.09.2009 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ortho Chloro Benzo Nitrile/2 Chloro Benzo Nitrile	1 kg	1.	Ortho Chloro Toluene	1.258 kg

Note: The role of Sulfamic Acid in the reaction is not clear and hence not allowed.

RA concerned may take further necessary action as per above decision of NC.

Case No. B-383	M/s Vijayasri Chemicals
Norms Committee Meeting No. 45/11	F.No.01/82/050/01610/AM08/DES-III F.No.01/82/050/00552/AM08/DES-III
Meeting Date 08.02.2011	RA F.No. 09/24/040/00369/AM08 RA F.No. 09/24/040/00470/AM08
Adv. Lic. No.0910032230 dated 27.11.2007	

Adv. Lic. No.0910032689 dated 21.01.2008	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "2-Butyl-5-Chloro-3H-Imidazole-4-Carbaldehyde (IMAL) or 2-N-Butyl-4-Chloro-5-Formylimidazole (BCFI)" without any other change in the decision taken in 5/82 meeting held on 29.04.2008.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-384	M/s Malladi Drugs & Pharma Ltd.
Norms Committee Meeting No. 45/11	F.No.01/82/050/00613/AM08/DES-III F.No.01/82/050/01647/AM08/DES-III
Meeting Date 08.02.2011	RA F.No. 04/24/040/00113/AM08 RA F.No. 04/24/040/00289/AM08
Adv. Lic. No.0410090130 dated 28.06.2007 Adv. Lic. No.0410092451 dated 30.11.2007	
Committee decided to call from the firm Production and Consumption data certified by Central Excise Authority. Accordingly, case was deferred for 08.03.2011.	

Case No. B-385	M/s GVS Ltd.										
Norms Committee Meeting No. 45/11	F.No.01/82/050/01401/AM07/DES-III										
Meeting Date 08.02.2011	RA F.No. 03/94/040/00917/AM07										
Adv. Lic. No.0310411112 dated 06.12.2006											
Committee considered case as per agenda and in line with SION and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-											
<table><tr><td>Export Product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Clavumoxin 457 Oral Suspension in 70 ml Bottle</td><td>70 ml bottle</td><td>1.</td><td>Amoxiciline Trihydrate 87.53% and Clavulanate Potassium 12.47% in mixed form</td><td>7.536 gm/70 ml Bottle</td></tr></table>		Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Clavumoxin 457 Oral Suspension in 70 ml Bottle	70 ml bottle	1.	Amoxiciline Trihydrate 87.53% and Clavulanate Potassium 12.47% in mixed form	7.536 gm/70 ml Bottle
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed							
Clavumoxin 457 Oral Suspension in 70 ml Bottle	70 ml bottle	1.	Amoxiciline Trihydrate 87.53% and Clavulanate Potassium 12.47% in mixed form	7.536 gm/70 ml Bottle							
RA concerned may take further necessary action as per above decision of NC.											

Case No. B-386	M/s Laffans Petrochemicals Ltd.
Norms Committee Meeting No. 45/11	F.No.01/83/050/00827/AM08/DES-III
Meeting Date 08.02.2011	RA F.No. 03/95/040/00219/AM08
Adv. Lic. No.0310437236 dated 24.07.2007	
Committee decided to defer case for 08.03.2011 for comments of Petrochemicals Division of Department of C&PC.	

Case No. B-387	M/s Privi Organics Ltd.
Norms Committee Meeting No. 45/11	F.No.01/83/050/01580/AM08/DES-III
Meeting Date 08.02.2011	RA F.No. 03/95/040/00770/AM08
Adv. Lic. No.0310450598 dated 19.11.2007	
Committee considered case as per agenda and in light of written comments of Department of C&PC and in light of Production and Consumption data certified by CA and in consultation with technical authority present in meeting, decided to enhance the quantity of Propanaldehyde to the extent of 0.800 kg/kg of export product and quantity of Sodium Borohydride to the extent of 0.100 kg/kg of export product without any other change in the decision taken 8/82 meeting held on 20.05.2008. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-388	M/s Aqua Pharma Ltd.													
Norms Committee Meeting No. 45/11	F.No.01/87/050/00575/AM11/DES-III													
Meeting Date 08.02.2011	RA F.No. 31/24/040/00219/AM07													
Adv. Lic. No.3110026642 dated 26.09.2006														
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/85/2002-Ch.III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-														
<table><tr><td>Export Product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">Partial Sodium Salt of Phosphino Poyacrylic Acid (Active content:50±3%) (Maxinol 5160)</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Acrylic Acid</td><td>0.300 kg</td></tr><tr><td>2.</td><td>Caustic Soda Lye (48%)</td><td>0.095 kg</td></tr></table>		Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Partial Sodium Salt of Phosphino Poyacrylic Acid (Active content:50±3%) (Maxinol 5160)	1 Kg.	1.	Acrylic Acid	0.300 kg	2.	Caustic Soda Lye (48%)	0.095 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Partial Sodium Salt of Phosphino Poyacrylic Acid (Active content:50±3%) (Maxinol 5160)	1 Kg.	1.	Acrylic Acid	0.300 kg										
		2.	Caustic Soda Lye (48%)	0.095 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No. C-32	M/s Transpek Industry Ltd.
Norms Committee Meeting No. 45/11	F.No.01/83/162/01179/AM10/DES-III
Meeting Date 08.02.2011	
Committee decided to defer case for 08.03.2011 for comments of Department of C&PC.	

Case No. C-33	M/s Filtra Speciality Catalyst Ltd.
Norms Committee Meeting No. 45/11	F.No.01/82/162/00006/AM10/DES-III
Meeting Date 08.02.2011	

Committee decided to defer case for 08.03.2011 for comments of Department of C&PC.

1	Case No.:40/39/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved
	HQ File :01/82/050/01410/AM09/	RLA File :03/94/040/01198/AM08/	Lic.No/Date:0310497955 15.12.2008	
	Decision :Committee decided to close the case as the firm has surrendered Advance Authorisation to RA for cancellation.			

2	Case No.:55/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/00329/AM10/	RLA File :03/94/040/00949/AM09/	Lic.No/Date:0310503316 21.01.2009	Defer Date:08.03.2011
	Decision :Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

3	Case No.:66/18/82-ALC4/2009	Party Name:CORVINE CHEMICALS & PHARMACEUTICALS LIMITED,	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/00340/AM10/	RLA File :07/24/040/00009/AM10/	Lic.No/Date:0710064113 13.04.2009	Defer Date:08.03.2011
	Decision :Committee decided to forward a copy of reply received from the firm alongwith the copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 08.03.2011.			

4	Case No.:7/28/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/00567/AM10/	RLA File :03/94/040/01121/AM09/	Lic.No/Date:0310524602 17.06.2009	Defer Date:08.03.2011
	Decision :Committee considered case as per agenda and observed that the firm have sought more time to submit Production and Consumption data certified by the firm. Accordingly, it was decided to forward a copy of application to Department of Pharmaceuticals and defer the case for 08.03.2011.			

5	Case No.:13/21/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/00440/AM10/	RLA File :22/24/040/00014/AM10/	Lic.No/Date:2210009017 22.06.2009	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

6	Case No.:16/20/82-ALC4/2009	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:45/82-ALC4/2010	Status:Case
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		08.02.2011	Approved																
HQ File :01/82/050/00427/AM10/	RLA File :05/24/040/00262/AM10/	Lic.No/Date:0510247323 06.08.2009																	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Bio-technology vide O.M. No.BT/IL/05/316/2010-PID dated 31.12.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																			
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="3">DTwP-HepB-Hib Pentavalent Vaccine (Easyfive)</td><td rowspan="3">1 Unit (One unit dose Vial)</td><td>1.</td><td>Diphtheria Bulk</td><td>27.2 Lf (includes label claim, overfill & overages)</td></tr><tr><td>2.</td><td>Tetanus Bulk</td><td>10.2 Lf (includes label claim, overfill & overages)</td></tr><tr><td>3.</td><td>Pertussis Bulk</td><td>16.32 OU (includes label claim, overfill & overages)</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	DTwP-HepB-Hib Pentavalent Vaccine (Easyfive)	1 Unit (One unit dose Vial)	1.	Diphtheria Bulk	27.2 Lf (includes label claim, overfill & overages)	2.	Tetanus Bulk	10.2 Lf (includes label claim, overfill & overages)	3.	Pertussis Bulk	16.32 OU (includes label claim, overfill & overages)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
DTwP-HepB-Hib Pentavalent Vaccine (Easyfive)	1 Unit (One unit dose Vial)	1.	Diphtheria Bulk	27.2 Lf (includes label claim, overfill & overages)															
		2.	Tetanus Bulk	10.2 Lf (includes label claim, overfill & overages)															
		3.	Pertussis Bulk	16.32 OU (includes label claim, overfill & overages)															
RA concerned may take further necessary action as per above decision of NC.																			

7	Case No.:9/34/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/00654/AM10/	RLA File :22/24/040/00021/AM10/	Lic.No/Date:2210009180 20.08.2009	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

8	Case No.:28/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/00525/AM10/	RLA File :09/24/040/00199/AM10/	Lic.No/Date:0910039222 01.09.2009	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

9	Case No.:34/34/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/00679/AM10/	RLA File :05/24/040/00291/AM10/	Lic.No/Date:0510252005 06.11.2009	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

10	Case No.:2/37/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/00745/AM10/	RLA File :07/24/040/00294/AM10/	Lic.No/Date:0710068389	Defer

			19.11.2009	Date:08.03.2011
Decision : Committee decided to defer case for 08.03.2011 for comments of Department of C&PC.				

11	Case No.:113/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01029/AM10/	RLA File :09/24/040/00216/AM10/	Lic.No/Date:0910040167 04.12.2009	Defer Date:08.03.2011
	Decision :Committee decided to call the firm alongwith revised application for personal hearing on 08.03.2011. Accordingly, case was deferred for 08.03.2011.			

12	Case No.:83/46/82-ALC4/2009	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/00999/AM10/	RLA File :03/94/040/00805/AM10/	Lic.No/Date:0310552288 23.12.2009	Defer Date:08.03.2011
	Decision :Committee decided to defer case for 08.03.2011 for reply from the firm.			

13	Case No.:67/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/00282/AM11/	RLA File :09/24/040/00393/AM10/	Lic.No/Date:0910040408 23.12.2009	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

14	Case No.:81/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/00115/AM11/	RLA File :09/24/040/00390/AM10/	Lic.No/Date:0910040690 28.01.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

15	Case No.:81/9/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/00296/AM11/	RLA File :09/24/040/00429/AM10/	Lic.No/Date:0910040725 29.01.2010	Defer Date:08.03.2011
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/70/2010-PI (Norms) dated 25.10.2010, decided to call for the following information from the firm. 1. Mol. Weight and molar requirement of each input and out product. 2. Requirement & recovery of solvents of each step.			

3. Copy of technical literature in support of the yields claimed by the firm.
4. Production and Actual consumption data of the firm for the export product Sitagliptin Phosphate Monohydrate duly certified by Central Excise Authority.

Accordingly, case was deferred for 08.03.2011.

16	Case No.:18/48/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01081/AM10/	RLA File :09/24/040/00435/AM10/	Lic.No/Date:0910040860 08.02.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

17	Case No.:19/48/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01082/AM10/	RLA File :09/24/040/00454/AM10/	Lic.No/Date:0910040861 08.02.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

18	Case No.:25/48/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01088/AM10/	RLA File :03/95/040/00733/AM10/	Lic.No/Date:0310559189 09.02.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

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Case No.:1/1/82-ALC4/2010	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved	
HQ File :01/82/050/01232/AM10/	RLA File :05/24/040/00501/AM10/	Lic.No/Date:0510260909 22.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/61/2010-Ch.II dated 24.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
L-Carvone	1 kg	1.	D-Limonene (Citrus-Terpene)	3.25 kg
RA concerned may take further necessary action as per above decision of NC.				

20	Case No.:1/8/82-ALC4/2010	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:45/82-ALC4/2010	Status:Case
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		08.02.2011	Approved	
HQ File :01/82/050/00190/AM11/	RLA File :09/24/040/00035/AM11/	Lic.No/Date:0910041947 06.05.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/82/2010-PI (Norms) dated 01.10.2011 and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rosuvastatin Calcium	1 kg	1.	(4R-Cis)-6-((Acetyloxy)-Methyl)-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester	1.871 kg
		2.	4-(4-Fluorophenyl)-6-Isopropyl-2-[(N-Methyl-N-Methylsulphonyl)Amino]Pyrimidine-5-YL-Methanol	1.871 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:24/8/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved	
HQ File :01/82/050/00213/AM11/	RLA File :03/94/040/00111/AM11/	Lic.No/Date:0310574367 14.05.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/83/2006-Ch.II dated 04.08.2008 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Para Tertiary Butyl Cyclohexyl Acetate	1 Kg.	1.	Para Tertiary Butyl Phenol	0.820 kg
		2.	5% Ruthenium on Carbon Catalyst	0.000003 kg
		3.	Acetic Acid	0.300 kg
		4.	Methanol	0.330 kg
RA concerned may take further necessary action as per above decision of NC.				

22	Case No.:137/9/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/00352/AM11/	RLA File :05/24/040/00048/AM11/	Lic.No/Date:0510264575 19.05.2010	Defer Date:08.03.2011
Decision :Committee decided to defer the case for 08.03.2011 for reply from the firm.				

23	Case No.:79/41/82-ALC4/2010	Party Name:EXPO FINE CHEMICAL INDUSTRIES	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01427/AM11/	RLA File :24/24/040/00004/AM11/	Lic.No/Date:2410028786 22.06.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of C&PC.			

24	Case No.:25/15/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/00462/AM11/	RLA File :09/24/040/00118/AM11/	Lic.No/Date:0910042554 30.06.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

25

Case No.:8/17/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved	
HQ File :01/82/050/00542/AM11/	RLA File :09/24/040/00148/AM11/	Lic.No/Date:0910042685 14.07.2010		
Decision : Committee considered case as per agenda and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Quetiapine Hemifumarate	1 kg	1.	1-[2-(2-Hydroxyethoxy)Ethyl]Piperazine	0.714 kg
		2.	Toluene	1.40 kg
		3.	Methanol	1.06 kg
RA concerned may take further necessary action as per above decision of NC.				

26	Case No.:67/39/82-ALC4/2010	Party Name:KREATIVE ORGANICS (P) LTD.,	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved
	HQ File :01/82/050/01148/AM11/	RLA File :09/24/040/00067/AM11/	Lic.No/Date:0910042698 16.07.2010	
	Decision :Withdrawn as the case has already been approved by NC in 43/82 meeting held on 25.01.2011.			

27	Case No.:19/19/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved
	HQ File :01/82/050/00604/AM11/	RLA File :03/94/040/00374/AM11/	Lic.No/Date:0310585384 29.07.2010	
	Decision : Committee considered case as per agenda and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify			

norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
(1R,2S,5S)-6,6-Dimethyl-3-Azabicyclo[3.1.0]Hexane-2-Carboxylic Acid methyl Ester hydrochloride (BPVR503034-T)	1 kg	1.	Caronic Anhydrate	3.029 kg
		2.	Vitride [Sodium Bis(2-Methoxyethoxy) Aluminium	20.00 kg
		3.	Lypholized Enzyme Powder (CDX-616)	0.076 kg

RA concerned may take further necessary action as per above decision of NC.

28

Case No.:39/19/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved	
HQ File :01/82/050/00624/AM11/	RLA File :09/24/040/00158/AM11/	Lic.No/Date:0910042941 30.07.2010		
Decision : Committee considered case as per agenda and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
(1-(3-Hydroxy Methyl-Pyridine-2-YL)-4-Methyl-2-Phenyl Piperazine (M Alcohol) (Drug Intermediate of Mirtazapine)	1 kg	1.	1-Methyl 3 Phenyl Piperazine	1.082 kg
		2.	2-Chloro Nicotinonitrile	0.852 kg
		3.	Chloroform	6.37 kg
		4.	Dimethyl Formamide	5.38 kg
		5.	Sodium Bis(2-Methoxyethoxy) Alluminium Hydride (Vitride)	1.96 kg
RA concerned may take further necessary action as per above decision of NC.				

29	Case No.:59/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01407/AM11/	RLA File :03/95/040/00267/AM11/	Lic.No/Date:0310586682 10.08.2010	Defer Date:08.03.2011
	Decision :Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

30	Case No.:4/21/82-ALC4/2010	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/00642/AM11/	RLA File :03/94/040/00440/AM11/	Lic.No/Date:0310587202 12.08.2010	Defer Date:08.03.2011

Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.

31	Case No.:1/22/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/00654/AM11/	RLA File :05/24/040/00171/AM11/	Lic.No/Date:0510270699 17.08.2010	Defer Date:08.03.2011
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 08.03.2011.			

32

Case No.:58/41/82-ALC4/2010	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved	
HQ File :01/82/050/01406/AM11/	RLA File :03/94/040/00346/AM11/	Lic.No/Date:0310588323 18.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Methamidophos Technical 73%	1 kg	1.	O,O Dimethyl Phosphoroamido Thioate (95%)	0.952 kg
		2.	Dimethyl Sulphate	0.034 kg
RA concerned may take further necessary action as per above decision of NC.				

33	Case No.:113/22/82-ALC4/2010	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved
	HQ File :01/82/050/00766/AM11/	RLA File :09/24/040/00180/AM11/	Lic.No/Date:0910043180 20.08.2010	Defer Date:
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

34	Case No.:31/31/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved									
	HQ File :01/82/050/00956/AM11/	RLA File :03/94/040/00475/AM11/	Lic.No/Date:0310589085 23.08.2010										
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 44/82 meeting held on 01.02.2011 and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Levofloxacin Hemihydrate</td><td>1 kg</td><td>1.</td><td>(S)9,10-Difluoro-3-Methyl-7-oxo-2,3-</td><td>1.265 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Levofloxacin Hemihydrate	1 kg	1.	(S)9,10-Difluoro-3-Methyl-7-oxo-2,3-
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Levofloxacin Hemihydrate	1 kg	1.	(S)9,10-Difluoro-3-Methyl-7-oxo-2,3-	1.265 kg									

			Dihydro-7H-Pyrido[1,2,3-de] [1,4]benzoxazine-6-carboxylic acid ethyl ester (LVF-3)	
		2.	N-Methyl Piperazine	0.432 kg
RA concerned may take further necessary action as per above decision of NC.				

35	Case No.:56/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved
	HQ File :01/82/050/01404/AM11/	RLA File :03/95/040/00392/AM11/	Lic.No/Date:0310589566 26.08.2010	Defer Date:
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

36	Case No.:57/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01405/AM11/	RLA File :03/95/040/00382/AM11/	Lic.No/Date:0310589551 26.08.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

37

Case No.:16/24/83-ALC1/2010	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved	
HQ File :01/83/050/00423/AM11/	RLA File :09/24/040/00214/AM11/	Lic.No/Date:0910043388 07.09.2010		
Decision : The Committee consider the case in view of written comments forwarded by O/o DC(MSME) vide teir UO No. 23(2)/DGFT/2010 dt.5.10.10 and after deliberations on the recommendations of TAs present in the meeting decided to fix ad-hoc norms as under:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Chenedeoxycholic Acid	1 kg	1.	Pure Cholic Acid	1.579 kg
		2.	Triethyl Amine	0.529 kg
		3.	Dimethyl Amino Pyridine	0.007 kg
RA concerned may take further necessary action as per above decision of NC.				

38	Case No.:1/25/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved
	HQ File :01/82/050/00815/AM11/	RLA File :08/24/040/00170/AM11/	Lic.No/Date:0810092029 09.09.2010	

Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Azelastine Nasal Spray 137 MCG (Active Ingredient: Azelastine Hcl: 15.75 kg) 30 ml bottle	500000 Nos	1.	Azelastine Hcl	15.30 kg
		2.	30 C HDPE 18 mm Bottle NS	As per packing policy
		3.	Pump + Actuator (Clip)	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

39	Case No.:44/41/82-ALC4/2010	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved
	HQ File :01/82/050/01392/AM11/	RLA File :03/94/040/00516/AM11/	Lic.No/Date:0310592885 17.09.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/106/2004/Ch.II dated 02.01.2006 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-			

Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
2,4 Dichloro Benzyl Alcohol (Protectol DA)	1 Kg	1	2,4 Dichloro Benzyl Chloride	1.412 kg
		2	Caustic Soda	0.730 kg

RA concerned may take further necessary action as per above decision of NC.

40	Case No.:115/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved
	HQ File :01/82/050/01314/AM11/	RLA File :22/24/040/00041/AM11/	Lic.No/Date:2210010432 20.09.2010	
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in 42/82 meeting held on 19.02.2008 and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate enzymatic route (ITC(HS)No.29411030)	1kg.	1.	Penicillin G Pot. 1 st crystal	1.664 BOU
		2.	D(-) Para hydroxy phenyl glycine methyl ester	0.608 kg
		3.	Oxilasa enzyme	5.0 gm

		4.	Methanol	0.0215 kg
		5.	Boric acid	0.032 kg
RA concerned may take further necessary action as per above decision of Norms.				

41

Case No.:119/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved																						
HQ File :01/82/050/01318/AM11/	RLA File :22/24/040/00039/AM11/	Lic.No/Date:2210010433 20.09.2010																							
Decision : Committee considered case as per agenda and in light of its earlier decision taken in 42/82 meeting held on 19.02.2008 and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-																									
<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="5">Amoxycillin Trihydrate enzymatic route (ITC(HS)No.29411030)</td><td rowspan="5">1kg.</td><td>1.</td><td>Penicillin G Pot. 1st crystal</td><td>1.664 BOU</td></tr><tr><td>2.</td><td>D(-) Para hydroxy phenyl glycine methyl ester</td><td>0.608 kg</td></tr><tr><td>3.</td><td>Oxilasa enzyme</td><td>5.0 gm</td></tr><tr><td>4.</td><td>Methanol</td><td>0.0215 kg</td></tr><tr><td>5.</td><td>Boric acid</td><td>0.032 kg</td></tr></table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Amoxycillin Trihydrate enzymatic route (ITC(HS)No.29411030)	1kg.	1.	Penicillin G Pot. 1 st crystal	1.664 BOU	2.	D(-) Para hydroxy phenyl glycine methyl ester	0.608 kg	3.	Oxilasa enzyme	5.0 gm	4.	Methanol	0.0215 kg	5.	Boric acid	0.032 kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																					
Amoxycillin Trihydrate enzymatic route (ITC(HS)No.29411030)	1kg.	1.	Penicillin G Pot. 1 st crystal	1.664 BOU																					
		2.	D(-) Para hydroxy phenyl glycine methyl ester	0.608 kg																					
		3.	Oxilasa enzyme	5.0 gm																					
		4.	Methanol	0.0215 kg																					
		5.	Boric acid	0.032 kg																					
RA concerned may take further necessary action as per above decision of Norms.																									

42

Case No.:6/27/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved	
HQ File :01/82/050/00873/AM11/	RLA File :03/94/040/00561/AM11/	Lic.No/Date:0310593686 23.09.2010		
Decision : Committee considered case as per agenda and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
(1R,2S,5S)-6,6-Dimethyl-3-Azabicyclo[3.1.0]Hexane-2-Carboxylic Acid methyl Ester hydrochloride (BPVR503034-T)	1 kg	1.	Caronic Anhydrate	3.029 kg
		2.	Vitride [Sodium Bis(2-Methoxyethoxy) Aluminium	20.00 kg
		3.	Lypholized Enzyme Powder (CDX-616)	0.076 kg
RA concerned may take further necessary action as per above decision of NC.				

43	Case No.:9/29/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/00919/AM11/	RLA File :09/24/040/00255/AM11/	Lic.No/Date:0910043812 06.10.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

44

Case No.:63/41/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved	
HQ File :01/82/050/01411/AM11/	RLA File :09/24/040/00286/AM11/	Lic.No/Date:0910043864 08.10.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 31/82 meeting held on 02.11.2010 and as per SION A-3520 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Moxifloxacin Hcl	1 Kg.	1.	1-Cyclopropyl-6,7-difluoro-1,4-Dihydro-8-Methoxy-4-Oxo-3-Quinoline Carboxylic Acid Ethyl Ester	1.51 kg
		2.	(S,S)-2,8-Diazabicyclo (4,3,0) Nonane	0.55 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:40/41/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved	
HQ File :01/82/050/01388/AM11/	RLA File :03/94/040/00640/AM11/	Lic.No/Date:0310596948 14.10.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 44/82 meeting held on 01.02.2011 and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Levofloxacin Hemihydrate	1 kg	1.	(S)9,10-Difluoro-3-Methyl-7-oxo-2,3-Dihydro-7H-Pyrido[1,2,3-de][1,4]benzoxazine-6-carboxylic acid ethyl ester (LVF-3)	1.265 kg
		2.	N-Methyl Piperazine	0.432 kg
RA concerned may take further necessary action as per above decision of NC.				

46	Case No.:3/33/82-ALC4/2010	Party Name:MEHTA (API) PVT.LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/00997/AM11/	RLA File :03/95/040/00613/AM11/	Lic.No/Date:0310599632 01.11.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

47	Case No.:1/33/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/00995/AM11/	RLA File :09/24/040/00121/AM11/	Lic.No/Date:0910044100 02.11.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

48	Case No.:5/33/82-ALC4/2010	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/00999/AM11/	RLA File :05/23/040/00201/AM11/	Lic.No/Date:0510276254 03.11.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of C&PC, Petrochemicals Division.			

49	Case No.:98/40/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved
	HQ File :01/82/050/01297/AM11/	RLA File :11/24/040/00039/AM11/	Lic.No/Date:1110023537 15.11.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/96/2009-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Hydrocortisone Sodium Succinate for Injection (Hydrocortisone Sodium Succinate buffered 5% Sterile)Organical Chemicals	1 Kg.	1.	Hydrocortisone Base
Qty. allowed				
1.00 kg				
RA concerned may take further necessary action as per above decision of NC.				

50	Case No.:74/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01422/AM11/	RLA File :17/24/040/00080/AM09/	Lic.No/Date:1710003593	Defer

		30.11.2010	Date:08.03.2011
Decision : Committee decided to defer case for 08.03.2011 for comments of Department of C&PC.			

51	Case No.:75/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01423/AM11/	RLA File :17/24/040/00150/AM08/	Lic.No/Date:1710003592 30.11.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of C&PC.			

52	Case No.:84/41/82-ALC4/2010	Party Name:SODIUM METAL (P) LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved
	HQ File :01/82/050/01432/AM11/	RLA File :34/24/040/00223/AM11/	Lic.No/Date:3410028737 06.12.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2005/Ch.II dated 16.01.2009 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-			
	Export Product	Export Qty.	Sl. No.	Import Item
	Verdyl Propionate	1 Kg	1	Dicylopentadiene
			2.	Propionic Acid
Qty. allowed				
				0.712 kg
				0.400 kg
RA concerned may take further necessary action as per above decision of NC.				

53	Case No.:76/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01424/AM11/	RLA File :17/24/040/00085/AM09/	Lic.No/Date:1710003597 07.12.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of C&PC.			

54	Case No.:82/41/82-ALC4/2010	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01430/AM11/	RLA File :03/95/040/00674/AM11/	Lic.No/Date:0310604838 07.12.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of C&PC.			

55	Case No.:87/41/82-ALC4/2010	Party Name:DALAS BIOTECH LTD.	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
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HQ File :01/82/050/01435/AM11/	RLA File :05/23/040/00245/AM11/	Lic.No/Date:0510278806 07.12.2010	Defer Date:08.03.2011
Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

56	Case No.:73/41/82-ALC4/2010	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01421/AM11/	RLA File :08/24/040/00270/AM11/	Lic.No/Date:0810094594 13.12.2010	Defer Date:08.03.2011
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their letter No.14010/67/2008-Ch.II, decided to remind the firm to furnish the following information:- 1. Authentic/printed technical literature in support of percentage yield or norms applied for import. 2. Production of export item till date and corresponding consumption of each input duly certified by CA. 3. The norms for Farmazan Base is already printed at Sl.No.A-2989 and A-3018 of Hand Book of Procedures, Vol.II. Justification for the requirement of quantity taking into the consideration the printed norms of Ortho Nitro Toluene at Sl.No.A-1437 and Benzaldehyde at Sl.No.A-1886 of the Hand book. 4. Justification for the requirement of 8 kg Caustic Soda Flakes/Lye (100% basis) per kg of export item as alongwith technical literature. 5. Justification for the requirement of 1 kg of Polyol for per kg of export item along with the details of quantity charged, recovered and loss in process for per kg of export item. Accordingly, case was deferred for 08.03.2011.			

57	Case No.:1/41/82-ALC4/2010	Party Name:KEDIA ORGANIC CHEMICALS PVT.LTD.	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved									
	HQ File :01/82/050/01349/AM11/	RLA File :03/94/040/00792/AM11/	Lic.No/Date:0310607421 22.12.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/105/2010/Ch.II dated 07.02.2011 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl. No.</th><th>Import Item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Mixture of Methyl Esters derived from Acid Oil (RE-100)</td><td>1 Kg</td><td>1</td><td>Acid Oil</td><td>0.970 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed	Mixture of Methyl Esters derived from Acid Oil (RE-100)	1 Kg	1	Acid Oil
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed									
Mixture of Methyl Esters derived from Acid Oil (RE-100)	1 Kg	1	Acid Oil	0.970 kg									

58	Case No.:2/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01350/AM11/	RLA File :17/24/040/00164/AM08/	Lic.No/Date:1710003636 22.12.2010	Defer Date:08.03.2011

Decision : Committee decided to defer case for 08.03.2011 for comments of Department of C&PC.

59	Case No.:3/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01351/AM11/	RLA File :17/24/040/00034/AM10/	Lic.No/Date:1710003639 22.12.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of C&PC.			

60	Case No.:4/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01352/AM11/	RLA File :17/24/040/00014/AM11/	Lic.No/Date:1710003640 22.12.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of C&PC.			

61	Case No.:6/41/82-ALC4/2010	Party Name:SARACA LABORATORIES LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01354/AM11/	RLA File :09/24/040/00406/AM11/	Lic.No/Date:0910044856 22.12.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

62	Case No.:18/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01366/AM11/	RLA File :17/24/040/00148/AM08/	Lic.No/Date:1710003645 23.12.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of C&PC.			

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Case No.:7/41/82-ALC4/2010	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved												
HQ File :01/82/050/01355/AM11/	RLA File :08/24/040/00277/AM11/	Lic.No/Date:0810094940 24.12.2010													
Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-															
<table><tr><td>Export Product</td><td>Export Qty.</td><td>Sl. No.</td><td>Import Item</td><td>Qty. allowed</td></tr><tr><td>Isosorbide Mononitrate Extended Release Tablets USP 30 mg</td><td>34640000 Nos.</td><td rowspan="2">1</td><td>Isosorbide-5-Mononitrate 50% in Lactose 50% (Short</td><td rowspan="2">4577.209 kg</td></tr><tr><td>Isosorbide Mononitrate Extended</td><td>20075500 Nos.</td></tr></table>				Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed	Isosorbide Mononitrate Extended Release Tablets USP 30 mg	34640000 Nos.	1	Isosorbide-5-Mononitrate 50% in Lactose 50% (Short	4577.209 kg	Isosorbide Mononitrate Extended	20075500 Nos.
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed											
Isosorbide Mononitrate Extended Release Tablets USP 30 mg	34640000 Nos.	1	Isosorbide-5-Mononitrate 50% in Lactose 50% (Short	4577.209 kg											
Isosorbide Mononitrate Extended	20075500 Nos.														

	Release Tablets USP 60 mg		form:IS5MN 50%- Lactose 200 50%)	
	RA concerned may take further necessary action as per above decision of NC.			

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Case No.:9/41/82-ALC4/2010	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED		Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved
HQ File :01/82/050/01357/AM11/	RLA File :09/24/040/00431/AM11/		Lic.No/Date:0910044904 27.12.2010	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/24/200/Ch.II dated 08.02.2011 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
Dimethyl Dimethylol Hydantoin (assay 52-53% min.)	1 Kg	1	5,5-Dimethyl Hydantoin	0.387 kg
RA concerned may take further necessary action as per above decision of NC.				

65	Case No.:10/41/82-ALC4/2010	Party Name:AARTI ORGANIC	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01358/AM11/	RLA File :08/24/040/00286/AM11/	Lic.No/Date:0810094954 27.12.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of C&PC.			

66	Case No.:97/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01445/AM11/	RLA File :17/24/040/00020/AM11/	Lic.No/Date:1710003665 30.12.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of C&PC.			

67	Case No.:98/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01446/AM11/	RLA File :17/24/040/00005/AM09/	Lic.No/Date:1710003673 31.12.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of C&PC.			

				Meet No/Date:45/82-ALC4/2010	
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68	Case No.:99/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	08.02.2011	Status:Case
	HQ File :01/82/050/01447/AM11/	RLA File :17/24/040/00093/AM09/	Lic.No/Date:1710003677 31.12.2010	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of C&PC.			

69	Case No.:95/41/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01443/AM11/	RLA File :09/24/040/00443/AM11/	Lic.No/Date:0910045024 03.01.2011	Defer Date:08.03.2011
	Decision :Committee decided to call for a copy of application, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 08.03.2011.			

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Case No.:1/45/82-ALC4/2010	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved	
HQ File :01/82/050/01541/AM11/	RLA File :09/24/040/00475/AM11/	Lic.No/Date:0910045231 27.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/160/2008-PI-III dated 19.09.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cefixime USP	1 kg.	1.	G.C.L.E.	1.555 kg
		2.	Mica Ester	1.112 kg
		3.	Triethylamine	0.416 kg
		4.	Thriphenyl Phosphine	1.22 kg
		5.	Dimethyl Formamide	5.61 kg
		6.	Methylene Chloride	16.25 kg
		7.	Acetonitrile	3.84 kg
RA concerned may take further necessary action as per above decision of NC.				

71	Case No.:2/45/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved	
	HQ File :01/82/050/01542/AM11/	RLA File :09/24/040/00486/AM11/	Lic.No/Date:0910045265 27.01.2011		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/96/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

Abacavir Sulphate	1 Kg.	1.	N-(2-Amino-4,6-Dichloro-5-Pyrimidinyl) Formamide	1.042 kg
		2.	(1S,4R)-4-Amino-2-Cyclopentene 1-Methanol Tartaric Acid Salt	1.331 kg
		3.	Triethyl Amine	0.503kg
		4.	Triethyl Ortho Formate	1.50 kg
		5.	Tetrahydrofuran	14.28 kg
		6.	Cyclopropylamine	0.19 kg
		7.	Gluataric Acid	0.65 kg

RA concerned may take further necessary action as per above decision of NC.

72	Case No.:3/45/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01543/AM11/	RLA File :07/24/040/00433/AM11/	Lic.No/Date:0710076954 27.01.2011	Defer Date:08.03.2011
	Decision :Committee decided to call for a copy of application, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 08.03.2011.			

73	Case No.:4/45/82-ALC4/2010	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved
	HQ File :01/82/050/01544/AM11/	RLA File :34/24/040/00265/AM11/	Lic.No/Date:3410029174 27.01.2011	
	Decision :Committee considered case as per agenda and observed that the instant Advance Authorisation has been issued on repeat basis on the basis of norms fixed in 34/82 meeting held on 23.11.2010. The representative of Department of Pharmaceuticals informed the Committee that they have recommended import of Ammonium Persulphates to the extent of 2.43 kg/kg of export product. Committee also observed that the enhanced quantity of said input was allowed against old advance licences for regularization purpose only, on the basis of Central Excise data for the cases considered in NC Meeting No.33/11 dated 16.11.2010. No repeat licence should be issued on the basis to enhanced norms of NC Meeting No.33/11 dated 16.11.2010. After detailed deliberations and in consultation with technical authorities present in meeting, Committee decided to direct RA to reduce the quantity of Ammonium Persulphates to the extent of 2.43 kg/kg of export product against both the advance authorizations Nos. 3410029174 dated 27.01.2011 and 3410027426 dated 06.07.2010 and in future repeat licence may be issued to the firm on the basis of the quantity of 2.43 kg/kg of export product in respect of import item Ammonium Persulphates. Committee also decided to call for the data from Pharmexcil for revision of SION A-321 for Omeprazole, A-322 for Omeprazole Pellets 8.5%, A-323 for Omeprazole Pellets 8.5%, A-2407 for 2-(Hydroxy Methyl) 3,5-Dimethyl-4-Methoxy Pyridine (Omeprazole Intermediate) and A-2684 for 2-Chloromethyl-3,5-Dimethyl-4-Methoxy Pyridine Hydrochloride. RA concerned may take further necessary action as per above decision of NC.			

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Case No.:5/45/82-ALC4/2010	Party Name:ARCATA TRADE LINKS PVT. LTD.	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved	
HQ File :01/82/050/01545/AM11/	RLA File :08/24/040/00325/AM11/	Lic.No/Date:0810095803 27.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/42/2005/Ch.II dated 10.01.2011 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
3,5 Di Amino Benzoic Acid	1 Kg	1	3,5 Di Nitro Benzoic Acid	2.00 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:6/45/82-ALC4/2010	Party Name:BALAJI AMINES LIMITED	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved	
HQ File :01/82/050/01546/AM11/	RLA File :31/24/040/00076/AM11/	Lic.No/Date:3110046649 28.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/68/2006-Ch.II dated 10.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Morpholine	1 Kg.	1.	Diethylene Glycol	1.354 kg
		2.	Ammonia Anhydrous	0.217 kg
The firm has not given the details of Catalyst and hence not allowed. Further, Hydrogen is not a importable commodity and therefore not allowed.				
RA concerned may take further necessary action as per above decision of NC.				

76	Case No.:7/45/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01547/AM11/	RLA File :03/95/040/00836/AM11/	Lic.No/Date:0310612992 28.01.2011	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of C&PC.			

77	Case No.:8/45/82-ALC4/2010	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01548/AM11/	RLA File :07/24/040/00386/AM11/	Lic.No/Date:0710076995 28.01.2011	Defer Date:08.03.2011

Decision :Committee decided to call from firm Production and Consumption data certified by CA/ICWA/Jurisdictional Central Excise Authority. Accordingly, the case was deferred for 08.03.2011.

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Case No.:9/45/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved	
HQ File :01/82/050/01549/AM11/	RLA File :03/95/040/00837/AM11/	Lic.No/Date:0310613304 31.01.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/81/2005/Ch.II dated 27.12.2010 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
Para Fluoro Bromo Benzene (4 Fluoro Bromo Benzene)	1 Kg	1	Fluoro Benzene	0.685 kg
		2.	Bromine	1.200 kg
RA concerned may take further necessary action as per above decision of NC.				

79	Case No.:10/45/82-ALC4/2010	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved
	HQ File :01/82/050/01550/AM11/	RLA File :08/24/040/00294/AM11/	Lic.No/Date:0810095886 31.01.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/84/2010/Ch.III dated 8.11.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Import items	Qty. allowed
	Citric Acid Antydrous USP	1 Kg.	Citric Acid Antydrous	1.01
	RA concerned may take further necessary action as per above decision of NC.			

80	Case No.:11/45/82-ALC4/2010	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01551/AM11/	RLA File :31/24/040/00234/AM11/	Lic.No/Date:3110046695 31.01.2011	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

81	Case No.:12/45/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
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HQ File :01/82/050/01552/AM11/	RLA File :09/24/040/00482/AM11/	Lic.No/Date:0910045338 31.01.2011	Defer Date:08.03.2011
Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

82	Case No.:14/45/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01554/AM11/	RLA File :05/24/040/00349/AM11/	Lic.No/Date:0510282602 31.01.2011	Defer Date:08.03.2011
	Decision : Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.			

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Case No.:15/45/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Approved	
HQ File :01/82/050/01555/AM11/	RLA File :05/24/040/00352/AM11/	Lic.No/Date:0510282606 31.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/89/2008-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Atorvastatin Calcium	1 Kg.	1.	(4R-CIS)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate	1.003kg
		2.	Activated Carbon	0.047 kg
		3.	Cyclohexane	0.235 kg
		4.	Diketone(+/-)4-Fluro-Alfa(2-methyl-1-Oxopropyl)Fama-OX O-N Beta-Diphenylbenzenebutaneamide)	1.15 kg
		5.	Heptane	1.60kg
		6.	Isopropyl Alcohol	1.128 kg
		7.	Methanol	5.45 kg
		8.	Methyl-T-Butyl-Ether	2.63 kg
		9.	Tetrahydrofuran	2.12 kg
		10.	Toluene	2.826 kg
RA concerned may take further necessary action as per above decision of NC.				

84	Case No.:13/45/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:45/82-ALC4/2010 08.02.2011	Status:Case Deferred
	HQ File :01/82/050/01553/AM11/	RLA File :09/24/040/00474/AM11/	Lic.No/Date:0910045353	Defer

Decision : Committee decided to defer case for 08.03.2011 for comments of Department of C&PC.

Case No. Outside Agenda-1	M/s Hindustan Polyamides & Fibres Ltd.
Norms Committee Meeting No. 45/11	F.No.01/82/050/01343/AM07/DES-III F.No.01/82/050/01661/AM07/DES-III F.No.01/83/050/01490/AM08/DES-III F.No.01/82/050/01141/AM08/DES-III F.No.01/82/050/00241/AM09/DES-III F.No.01/82/050/01149/AM09/DES-III F.No.01/82/050/00417/AM09/DES-III F.No.01/82/050/00981/AM10/DES-III F.No.01/82/050/00402/AM11/DES-III
Meeting Date 08.02.2011	RA F.No. 03/94/040/00915/AM07 RA F.No. 03/94/040/01141/AM07 RA F.No. 03/94/040/00807/AM07 RA F.No. 03/94/040/00580/AM08 RA F.No. 03/94/040/00937/AM08 RA F.No. 03/94/040/00338/AM09 RA F.No. 03/94/040/00031/AM09 RA F.No. 03/94/040/00489/AM10 RA F.No. 03/94/040/00098/AM11
Adv. Lic. No.0310409452 dated 24.11.2006 Adv. Lic. No.0310417197 dated 24.01.2007 Adv. Lic. No.0310448910 dated 02.11.2007 Adv. Lic. No.0310442329 dated 10.09.2007 Adv. Lic. No.0310454666 dated 19.12.2007 Adv. Lic. No.0310490082 dated 13.10.2008 Adv. Lic. No.0310467654 dated 08.04.2008 Adv. Lic. No.0310543250dated 29.10.2009 Adv. Lic. No.0310572124 dated 29.04.2010	
Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of import item to read as "Pentyl Endo (2-Pentyl-2-Cyclopentene-1-one" without any other change in the earlier decisions of NC. RA concerned may take further necessary action as per above decision of NC.	

Case No. Outside Agenda-2	M/s Alembic Ltd.			
Norms Committee Meeting No. 45/11	F.No.01/87/050/00771/AM06/DES-III			
Meeting Date 08.02.2011	RA F.No. 34/24/040/00148/AM06			
Adv. Lic. No.3410014451 dated 28.09.2005				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/115/2010-PI-(Norms) dated 11.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Coated Granules (28% to 44%, as per DML)	1 KG	1.	Clarithromycin	Net Content (as per DML) +1% WASTAGE OR Its raw material as per SION A-2263 on pro-rata basis.

RA concerned may take further necessary action as per above decision of NC.

Case No. Outside Agenda-3	M/s Alembic Ltd.
Norms Committee Meeting No. 45/11	F.No.01/82/050/00161/AM11/DES-III
Meeting Date 08.02.2011	RA F.No. 34/24/040/00229/AM10
Adv. Lic. No.3410026592 dated 12.03.2010	
Committee considered case as per agenda and in light of earlier decision taken in 3/82 meeting held on 23.05.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-	

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Monohydrate	1 KG	1.	Erythromycin Thiocyanate	2.24 KGA
		2.	Hydroxylamine Hcl	1.03 kg
		3.	Acetone/Acetonitrile	7.24 kg
		4.	Methanol/IPA	3.06 kg
		5.	Platinum Oxide	2.50 gram
		6.	Triethylamine	0.51 kg
		7.	Methylene Chloride	3.16 kg
		8.	Activated Carbon	0.0227 kg

RA concerned may take further necessary action as per above decision of NC.

